

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 40**

**IA(CA) No. 13/2023  
In**

**CP No. 48/Chd/J&K/2023**

**Under Section 3 & 252, CA 2013  
R 11 NCLT**

**In the matter of:-**

Ehhutmia Solutions Pvt. Ltd

...Appellant

Vs.

ROC, J & K

...Respondent

**Present:** Ms. Veenu Marwaha, Advocate for the applicant.

**IA(CA) No. 13/2023**

The present application has been filed for defreezing the bank account temporarily which has been freezed by J&K Bank vide order dated 05.04.2023. It is pleaded that applicant Company facing difficulty to carrying out day-to-day transaction as the company is in operation and running its business. It is stated by the learned counsel for the applicant that details of bank account is mentioned in para 6 of the application. The account statement of the stated Bank Account showing that after continuously working the bank account suddenly freezed in March, 2023 is annexed as Annexure A. Keeping in view, the facts and circumstances the J&K Bank is directed to defreeze the said account No.0173010100002860 temporarily till final disposal of the

main application on merits to carry out day-to-day business transactions. Thus, IA (CA) No.13/2023 is allowed and disposed of.

Sd/-

**(Subrata Kumar Dash)**  
**Member (Technical)**

May 15, 2023  
PRF

Sd/-

**(Harnam Singh Thakur)**  
**Member (Judicial)**